

F. No. 2/19/2011-CL-V
Ministry of Corporate Affairs
Government of India

'A' Wing, 5th Floor, Shastri Bhawan
New Delhi - 110 001.

Dated: 4th June, 2015

ORDER

Subject: - Constitution of Companies Law Committee

The Government hereby constitutes a Companies Law Committee consisting of the following:-

S. No.	Name of Person/Institution	Position
1.	Secretary, Ministry of Corporate Affairs	Chairperson
2.	Ms. Reva Khetarpal, former Judge, Delhi High Court	Member
3.	Sh. Manoj Fadnis, President, The Institute of Chartered Accountants of India	Member
4.	Sh. Atul H Mehta, President, The Institute of Company Secretaries of India	Member
5.	Dr. A.S. Durga Prasad, President, The Institute of Cost Accountants of India	Member
6.	Shri Bharat Vasani, Chief Legal & Group General Counsel, Tata Sons Ltd, Industry nominee	Member
7.	Shri Y.M. Deosthalee, Chairman, L&T Finance Holdings, Industry nominee	Member
8.	Joint Secretary (Policy), Ministry of Corporate Affairs	Member-Convener

2. The Committee may invite or co-opt subject matter experts relating to corporate law or any other subject matter, as well as experts from SEBI, RBI, C&AG as needed. The Committee may also invite any other person or body in the interest of broad-based consultation.

3. The terms of reference of the Committee are as follows:

(i) to make recommendations to the Government on issues arising from the implementation of the Companies Act, 2013 and

(ii) to examine the recommendations received from the Bankruptcy Law Reforms Committee, the High Level Committee on CSR, the Law Commission and other agencies, while undertaking (i) above.

4. Non-official members of the Committee will be eligible for travelling, conveyance and other allowances as per extant Government instructions, wherever the sponsoring agency is unable to bear their expenditure. Secretarial support to the Committee will be given by the Ministry of Corporate Affairs.

5. The Committee shall submit its recommendations within six months of its first meeting.



(Alok Samantrai)

Director, Inspection and Investigation

Phone: 2338 9602

To

The Members of the Committee

Copy also to:-

- (i) PS to CAM
- (ii) Sr. PPS to Secretary
- (iii) PS to AS
- (iv) PSs to JS(M), JS(B), JS(SP), JS(K)
- (v) All RDs/ROCs/OLs
- (vi) President ASSOCHAM/FICCI/CII
- (vii) Guard File
- (viii) Website of the Ministry



भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित
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नई दिल्ली, शुक्रवार, जून 6, 2014/ज्येष्ठ 16, 1936

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कारपोरेट कार्य मंत्रालय

आदेश

नई दिल्ली, 6 जून, 2014

का.आ.1460(अ).—केन्द्रीय सरकार, कंपनी अधिनियम, 2013 (2013 का 18) की धारा 470 की उप-धारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, निम्नलिखित आदेश करती है, अर्थात्:—

1. (1) इस आदेश का संक्षिप्त नाम कंपनी (कठिनाइयों को दूर करना) चौथा आदेश, 2014 है।

(2) यह राजपत्र में अधिसूचना की तारीख से प्रवृत्त होगा।

2. कंपनी विधि बोर्ड की अधिकारिता शक्तियाँ, प्राधिकार और कृत्य—कंपनी अधिनियम, 1956 (1956 का 1) की धारा 10ड. की उपधारा (1) के अनुसरण में गठित कंपनी विधि बोर्ड, जब तक केन्द्रीय सरकार द्वारा कंपनी अधिनियम, 2013 (2013 का 18) की धारा 434 की उप-धारा (1) के अधीन कोई तारीख अधिसूचित नहीं कर दी जाती, तब तक उक्त अधिनियम की धारा 74 की उप-धारा (2) के अधीन अधिकरण की अधिकारिता, शक्तियों, प्राधिकार और कृत्यों का प्रयोग करेगा।

[फा. सं. 1/8/2013 सीएल-V]
अमरदीप सिंह भाटिया, संयुक्त सचिव

MINISTRY OF CORPORATE AFFAIRS

ORDER

New Delhi, the 6th June, 2014

S.O. 1460(E).— In exercise of the powers conferred by sub-section (1) of Section 470 of the Companies Act, 2013 (18 of 2013), the Central Government hereby makes the following Order, namely:—

1. (1) This Order may be called the Companies (Removal of Difficulties) Fourth Order, 2014.

(2) It shall come into force from the date of notification in the Official Gazette.

2. Jurisdiction, powers, authority and functions of Company Law Board.— Until a date is notified by the Central Government under sub-section (1) of Section 434 of the Companies Act, 2013 (18 of 2013), the Company Law Board constituted in pursuance of sub-section (1) of Section 10E of the Companies Act, 1956 (1 of 1956) shall exercise the jurisdiction, powers, authority and functions of the Tribunal under sub-section (2) of Section 74 of the said Act.

[F. No. 1/8/2013-CL-V]

AMARDEEP SINGH BHATIA, Jt. Secy.